## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 13/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2017

Name of the Company:

Express Equipment Rental and Logistic Pvt. Ltd.

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. SHASHYATA U. SHUKLA FOR MR. SHARYIL MAJMUDAR

ADVOCATE

OPERATIONAL CREDITOR/ A-PPLICAMT

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2.

## <u>ORDER</u>

Learned Advocate Mr. Shashvata U. Shukla i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/ Petitioner. None present for Corporate Debtor.

Heard arguments of Learned Counsel for Petitioner.

It appears that no date of hearing given to Corporate Debtor.

Petitioner is directed to issue notice to Corporate Debtor about date of hearing and serve a copy of this order on Corporate Debtor and file proof of service.

List the matter on 08.05.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 3rd day of May, 2017.